

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2776  
ANSWERED ON:03.09.2007  
LAWYERS UNDER THE AMBIT OF CONSUMER PROTECTION ACT  
Khair Shri Chandrakant Bhaurao

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the lawyers have been brought within the ambit of the Consumer Protection Act, 1986;
- (b) if so, the details thereof alongwith the other professionals included or proposed to be included under the said Act;
- (c) the benefits likely to accrue to the consumers as a result thereof;
- (d) whether the Government has issued a similar advisory to the State Governments; and
- (e) if so, the reaction of the States thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

- (a) to (c): As per provisions of the Consumer Protection Act, 1986, all types of services are already covered within the ambit of the Act provided that the service is hired or availed of for a consideration and a consumer can file a complaint in a Consumer Forum against any deficiency in such service hired or availed of for a consideration.
- (d) & (e): Do not arise in view of answers to parts (a) to (c) above.